

>

Title: Regarding problems faced by LIC agents due to the new policy adopted by the management.

SHRI P. KARUNAKARAN (KASARGOD): Thank you, Sir. I would like to draw the attention of the Minister and Government with regard to the serious issues and grievances of LIC Agents in India. There are about 12.56 lakh Agents all over the country. Thousands of Agents have come in Delhi for Parliament march and submitted their representation to the Government. LIC is a most important public undertaking and its success is due to the vast support of the people and this support comes through the active participation of the lakhs of agents in the grass root level. Without LIC Agents and their functions, LIC cannot function. But they are not permanent workers and they are also not getting other benefits. Though they ensure the lives of the other people but their lives are not ensured. So this responsibility is to be taken by the Government and Management of LIC by giving them deserved benefits.

Sir, they have demanded to withdraw the New Insurance (Amendment) Bill. The Management and the Government should consider to give them PF, Pension and Insurance benefits. The decision taken by the Management for the Direct Marketing Sales Executives should be withdrawn. The Government has made amendments in 1972 LIC Act and these amendments have curtailed many of the benefits of the LIC Agents which they have ensured earlier. The suggestion of the Government to cancel the Watch Listed Agents should also be withdrawn. A good number of Agents are the women and the LIC Agents in general have become a backbone of LIC in India and lakhs and lakhs of families are depending upon them, so I urge upon the Government to consider the matters and take necessary actions.

MR. CHAIRMAN:

Shri S.S. Ramasubbu is allowed to associate with the matter raised by Shri P. Karunakaran.